

**GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF ANIMAL HUSBANDRY, DAIRYING AND FISHERIES
LOK SABHA
UNSTARRED QUESTION NO 2117
TO BE ANSWERED ON 31.07.2018
PROTECTION TO INDIGENOUS BOVINES**

BAN ON COW SLAUGHTER

2117. SHRI ASHOK MAHADEORAO NETE:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि और किसान कल्याण मंत्री
be pleased to state:

- (a) whether a constitutional bench of the Supreme Court in its judgement passed in October, 2005 had justified the decision of the complete ban on cow slaughter in one State of the country;
- (b) if so, the details thereof;
- (c) the States of the country wherein there is a complete ban on cow slaughter along with those where such ban is not in vogue as on date;
- (d) whether the Government proposes to enact a law to impose a complete ban on cow slaughter across the country; and
- (e) if so, the details thereof?

ANSWER
THE MINISTER OF AGRICULTURE & FARMERS WELFARE

(SHRIMATI KRISHNA RAJ)

Part (a) & (b): The Hon'ble Supreme Court upheld The Bombay Animal Preservation (Gujarat Amendment) Act, 1994 (Gujarat Act No. 4 of 1994), in which inter alia slaughter of bulls and bullocks over the age of 16 years in October 2005 was banned. (SC Case No: Appeal (Civil) 4937-4940 of 1998)

Part (c) to (e): Under the distribution of legislative powers between the Union of India and States under Article 246(3) of the Constitution, the preservation of cattle is a matter on which the legislature of the States has exclusive powers to legislate. Therefore, it is up to the States to enact laws on slaughter of cows. All States/Union Territories have legislations on slaughter of cows except five States viz Arunachal Pradesh, Kerala, Meghalaya, Mizoram and Nagaland and one Union Territory that is Lakshadweep. The list of States/Union Territories having legislation on banning or restricting slaughter of cow and its progeny is given at Annexure-I.

STATEMENT REFERRED TO IN REPLY TO PARTS (C) TO (E) OF THE LOK SABHA UNSTARRED QUESTION NO. 2117 BAN ON COW SLAUGHTER TO BE ANSWERED ON 31ST JULY 2018.

STATES/UNION TERRITORIES HAVING LEGISLATIONS ON RESTRICTING/PROHIBITING/ BANNING SLAUGHTER OF ANIMALS INCLUDING MILCH ANIMALS LIKE COWS

Name of the States	Name of the Union Territories
1. Andhra Pradesh	1. Andaman and Nicobar Island
2. Assam	2. Chandigarh
3. Bihar	3. Dadra and Nagar Haveli
4. Goa.	4. Daman - Diu
5. Gujarat	5. Puducherry
6. Haryana	
7. Himachal Pradesh	
8. Jammu & Kashmir	
9. Karnataka	
10. Madhya Pradesh	
11. Maharashtra	
12. Orissa	
13. Punjab	
14. Rajasthan	
15. Sikkim	
16. Tamil Nadu	
17. Tripura	
18. Uttar Pradesh	
19. West Bengal	
20. Manipur	
21. National Capital Territory of Delhi	
22. Uttrakhand	
23. Jharkhand	
24. Chhattisgarh	